

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:1425
ANSWERED ON:13.12.2013
PRODUCTION OF OIL AND GAS
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Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) the details of domestic and foreign companies which have been given permission for oil and gas production in various areas in the country during the last three years;
- (b) whether the said companies have production oil and gas as per the terms of agreement during the said period;
- (c) if so, the details thereof and if not, the reasons therefor, company-wise along with the loss of revenue to the Government as a result thereof; and
- (d) The action taken or proposed to be taken by the Government against such companies?

Answer

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRIMATI PANABAAGA LAKSHMI)

(a) Under the Production Sharing Contract (PSC) regime, during that last three years

(2010-11 to 2012-13) and the current year (2013-14, till date), the Field Development Plans (FDPs) of 13 hydrocarbon discoveries (8 oil and 5 gas) were approved by the Management Committees (MCs). Out of these, 5 discoveries were made by the Central/ State Public Sector Undertakings (PSUs), viz. ONGC & GSPC, while the remaining 8 discoveries were made by Private Companies, viz. ESSAR and RIL. The details are given in Annexure-I.

(b) All the above discoveries are currently under development and commercial oil/gas production is yet to commence from these discoveries, c) & d) Does not arise in view of reply `b` above.